

Shri P. R. Chakraverti: He does not understand anything.... (Interruption).

Shri Hari Vishnu Kamath: He referred to the Deputy-Speaker's example. I want to know what is the example of the Deputy-Speaker which you have followed. What is that? It is rather obscure.... (Interruptions).

Mr. Speaker: Order, order. That was not in a good taste that he made the observation against that Deputy-Speaker as well as against me.

Shri P. R. Chakraverti: I am waiting for your reply.

Mr. Speaker: For my reply? What reply does he want me to give? I called him but he did not stand up. He said that he did not hear.... (Interruption) He must hear me. When he said that he had not heard me, I was allowing him an opportunity to put a question. Where was the cause for complaint then?

Shri P. R. Chakraverti: May I know whether the Government has taken into account the fact that these troubles were started because of scarcity of food and other essential goods in West Bengal and if so, whether, in the context of the demands of the released prisoners that Government should make it a point to solve the food problem, Government is taking the responsibility of supplying food and other essential goods?

Shri Nanda: In my statement I have pointed out that the Government of West Bengal is going to review the administration in respect of supply of food and kerosene. As to how far that was responsible for the disturbances, etc., is a matter for the inquiry.

Shri Nath Pai (Rajapur): There is a little confusion. I am afraid, Mr. Speaker, there is a growing incidence of cases of confused identity which may be inadvertent examples of impersonation. Of course, they are ending in a happy consummation because

of your generosity. There was the confused identity of Mr. Raja Ram. I also find that there was a mistake about my friend. The name of Mr. Hem Raj is here, but Mr. Hem Barua stood up.

Mr. Speaker: That has been corrected in my list.

Shri Hem Barua: I have been promoted from a backward State to an advanced State; that too, to a beautiful valley like Kangra. Again I have been promoted from a rice-eating area to a wheat-eating area.

12.27 hrs.

PAPER LAID ON THE TABLE

DEFENCE OF INDIA (AMENDMENT)
RULES, 1966

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Hathi, I beg to lay on the Table a copy of the Defence of India (Amendment) Rules, 1966, published in Notification No. G.S.R. 264 in Gazette of India, dated the 16th February, 1966, under section 41 of the Defence of India Act, 1962. [Placed in Library, See No. LT-6786/66].

12.27½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1966 which was passed by the Lok Sabha at its sitting held on the 9th March, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no

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recommendations to make to the Lok Sabha in regard to the said Bill."

- (2) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th March, 1966, agreed without any amendment to the Delhi Land Reforms (Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 9th March, 1966."

12.23 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Eighty-first Report of the Committee on Private Members' Bills and Resolutions.

12.28½ hrs.

GENERAL BUDGET—GENERAL DISCUSSION—contd.

Mr. Speaker: Mr. Thengondar may continue his speech.

An hon. Member: When will the Minister reply?

Mr. Speaker: Fourteen hours and twenty minutes have been taken up and five hours and forty minutes remain.

Will the Minister reply today? How much of time would he like to take?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): About an hour.

Mr. Speaker: Would he reply today?

Shri B. R. Bhagat: No; tomorrow.

Mr. Speaker: The Minister would reply tomorrow immediately after the Question Hour is over.

Shri M. G. Thengondar (Nagapattinam): Mr. Speaker, Sir, in continuation of my speech yesterday, I like to say that in the age-long Nagapattinam Port, passengers and businessmen coming from Malaya and Singapore are not getting proper facilities. They face difficulties in getting passage in the ships owing to their inadequate capacity. Therefore, one more passenger ship should be introduced between Madras and Singapore via Nagapattinam. I have already pointed out this need in my report to Transport Ministry after visiting Malaya and Singapore. The abandoned ancient port in Thoppalur in Tanjore district of Madras State should be renovated and brought to use. There is a proposal to deepen the Vedaranyam Channel. Why the Government has not taken up this work, is not known. This work should be taken up immediately to facilitate transport of paddy and firewood by boat from the extreme south of Tanjore to Nagapattinam.

To remove the industrial backwardness of the Salem district of the Madras State and to give more employment in this region, a steel plant should be set up in Salem district during the Fourth Plan period by utilising the natural resources of this region as well as the Neiveli Lignite without any further delay so as to solve the steel demand in the southern States.

The development of the East Coast Road as a National Highway from Madras to Kanyakumari should be taken up for execution immediately under the Fourth Plan as this road will be of strategic significance for defence purposes and for quickening the movement of transport from Madras to Kanyakumari.